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O.A. No. 67 of 2012

Kiran Kumar Das.....Applicant  
VS  
Union of India & Ors.....Respondents

Order dated: 30.01.2012

CORAM:

Hon'ble Shri C.R. Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant and Mr. S. Barik, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The contention of the applicant is that he has been considered only once, in which his case for compassionate appointment has been rejected because of want of vacancy. Ld. Counsel for the applicant further submits that as per DOP&T O.M. No. 14014/19/2002-Estt (D), dated 05.05.2003, he is entitled to be considered thrice. Since he has been considered only once, he ought to have been considered for two more occasions.

3. Mr. Barik, Ld. A.S.C. appearing for the Respondents submits that he has no instruction in the matter. However, he concedes that as per DOP&T O.M. No.


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14014/19/2002-Estt (D), dated 05.05.2003, applicant is entitled for consideration on three occasions.

4. As agreed to by the Ld. Counsel for the parties, without entering into the merit of this case, we dispose of this O.A. with a direction to Respondent No. 2 to reconsider the matter of the applicant in terms of DOP&T O.M. No. 14014/19/2002-Estt (D), dated 05.05.2003 and pass a reasoned order under intimation to the applicant. The case of the applicant should be placed before the CRC in its next scheduled meeting, if it has already not been considered thrice.

5. Send copy of this order, along with copy of the O.A., to Respondent No.2 for consideration.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

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